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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

INDEX

IN

~~REPLY ON BEHALF OF MEMBER SECRETARY, UTTARAKHAND~~

~~POLLUTION CONTROL BOARD (RESPONDENT NO. 10)~~

In

IA No. 425 of 2025

In

Original Application No. 279 of 2025

**IN THE MATTER OF:**

VIJAY KUMAR PADALIA

Applicant

Versus

STATE OF UTTARAKHAND AND OTHERS

Respondents

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Dated: 04, October, 2025



**MUKESH VERMA**

(Counsel for Respondent No. 10, UKPCB)

Chamber No. 50, Old Block  
Supreme Court of India, New Delhi



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BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

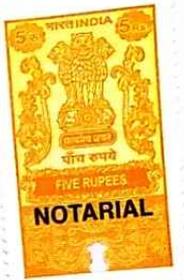
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Affidavit of Dr. Parag Madhukar Dhakate,  
aged about 48 years S/o Shr. M.B Dhakate presently posted as Member Secretary,  
Uttarakhand Pollution Control Borad, Uttrakhand.

Deponent

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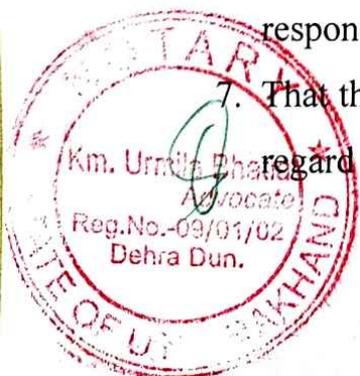


I, the above-named deponent do hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Member Secretary and is duly authorized to sign and file the instant affidavit and as such he is well acquainted with the facts and circumstances of the case.
2. That, at the outset, the answering Respondent would state that this is a formal reply to the present IA No. 425 of 2025 and that the statements made by the Applicant in the present IA against Respondent No. 10 are vehemently denied, unless otherwise admitted in this Reply.

**PARA WISE REPLY:**

3. That the contents of paragraph no. 1 to 9 of the Application are admitted only in so far as they are a matter of record and anything contrary thereto is vehemently denied.
4. That the contents of paragraph no. 10 of the Application are purportedly based on the contents of the newspapers reports and therefore do not call for any reply from the answering respondent.
5. That the contents of paragraph no. 11 and 12 of the Application are not admitted as stated. In reply thereof, it is submitted that since substantial public funds have already been spent and the project in question is a public utility project aimed at connecting the remotest parts of the State, the activities ought not be stalled. Instead, appropriate sustainable measures, including compensatory afforestation, may be adopted to address the environmental concerns.
6. That the 13 of the Application do not call for any reply from the answering respondent.
7. That the deponent is a responsible government servant having the highest regard for the Learned Tribunal and orders passed by them. The deponent



has always made his sincerest efforts to carry out the orders passed by this Learned Tribunal in its letter and spirit and shall continue to do so in response.

  
Deponent

Verification: -

Verified at Dehradun on the 4<sup>th</sup> day of September 2025, that the contents of the accompanying compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false and no material has been concealed therein.

  
Deponent

Dated: 11 October, 2025

**Identified by**



डा० राजकुमार चतुर्वेदी  
वैज्ञानिक अधिकारी  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

affidavit is sworn before me by  
..... D. Sarag Madhukar Phakade  
is identified Shri. Dr. R. K. Chaturvedi  
Dehradun on..... 10/10/2025

KM. URMILA BHATIA  
Advocate & NOTARY, Dehradun

